

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2537
ANSWERED ON:29.03.2012
MEDICAL AND EMERGENCY PROVISIONS
Ahir Shri Hansraj Gangaram

Will the Minister of RAILWAYS be pleased to state:

(a) whether the High Court had issued any guidelines to the Railways regarding disaster management and provision of Medical/Emergency facilities in trains as well as at railway stations especially in the aftermath of rail accidents; and

(b) if so, the details thereof and the necessary steps taken in due compliance to such guidelines?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) & (b): The Hon'ble High Court of Bombay in its orders dated 6.10.2004 and 22.2.2006 in the Writ Petition No. 2405 of 2001 filed by Dr Sarosh Mehta and orders dated 26.3.2009 in the PIL No. 50 of 2008 filed by Shri Sameer Zaveri had issued guidelines regarding provisions of medical/emergency facilities in trains as well as at railway stations of Mumbai Division of both Western and Central Railways. Guidelines relating to sanction of funds for Hammals/Porters, using ambulance/taxi for transportation of victim from the accident site to the hospital, provision of minimum two lightweight folding or collapsible stretchers in all stations, setting up of an Emergency Medical Room at Dadar station with necessary First Aid equipments and manned 24x7 by a doctor, etc., have already been complied.